

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 12th December, 1978.

NOTIFICATION
(INCOME-TAX)

No.2612(F.NO.187/30/78-IT(AI): In exercise of the powers conferred by sub-section (i) of Section 121 of the Income-tax Act, 1961(43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to the Schedule appended to its Notification No.879(F.NO.187/2/74-IT(AI) dated 20th July,1974, as amended from time to time.

Existing entries under columns (1), (2) & (3) against Serial No.14 shall be substituted by the following entries:-

COMMISSIONER OF INCOME TAX	HEADQUARTERS	JURISDICTION
14. Lucknow.	Lucknow	1. Ed.-Cum-IT Circle, Lucknow. 2. Circle-I, Lucknow. 3. Circle-II, Lucknow. 4. Salary Circle, Lucknow. 5. Almora 6. Barabanki. 7. Bareilly. 8. Bijnor. 9. Badaun. 10. Chandausi. 11. Fardoi. 12. Faldwani. 13. Kashipur. 14. Lakhimpur Kheri. 15. Moradabad. 16. Nainital. 17. Najibabad. 18. Pilibhit. 19. Rampur. 20. Rae-Bareilly. 21. Sambhal. 22. Shahjahanpur. 23. Sitapur. 24. Unnao.

This notification shall take effect from 18.12.78.

Sd/- (M. SHASTRI)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES.

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
4. Comptroller & Auditor General of India, New Delhi (20 copies).
5. Bulletin Section of Pte. of Ins.(RS&P), New Delhi (5 copies).
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7. Shri M.B. Rao, Joint Secy., Min. of Law, Justice & Company Affairs (Department of Legal Affairs), New Delhi.

AUTOCANCEL FOR ISSUE

Sd/- (M. SHASTRI)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES.

ASSISTANT DIRECTOR(RS&P).

NO.CC/IT(AI)/2509/814/RSP/78.

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CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 12th December, 1978.

NOTIFICATION
(INCOME-TAX)

No. 2612 (F.No.187/30/78-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to the Schedule appended to its Notification 679(F.No.187/2/74-IT(AI) dated 20th July, 1974, as amended from time to time.

Existing entries under columns (1), (2) & (3) against Serial No.14 shall be substituted by the following entries:-

COMMISSIONER OF INCOME TAX	HEADQUARTERS	JURISDICTION
14. Lucknow.	Lucknow	1. Ed-com-IT Circle, Lucknow. 2. Circle-I, Lucknow. 3. Circle-II, Lucknow. 4. Salary Circle, Lucknow. 5. Almora. 6. Barabanki. 7. Bareilly. 8. Bijnor. 9. Badaun. 10. Chandausi. 11. Hardoi. 12. Halowani. 13. Kashiapur. 14. Lakhimpur Kheri. 15. Moradabad. 16. Nainital. 17. Najibabad. 18. Pilibhit. 19. Rampur. 20. Rae-Bareilly. 21. Sambhal. 22. Shahjahanpur. 23. Sitapur. 24. Unnao.

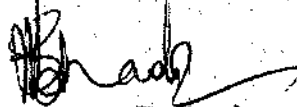
This notification shall take effect from 13.12.78.

(M. SHASTRI)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

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